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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5927/2021 & CM APPL. 18696/2021(Direction)

YASMIN KATARIA MINOR THROUGH NATUAL GUARDIAN
NAMELY SHALU KATARIA & ANR. Petitioners

Through: Mr. Bharat Malhotra and Mr.
Siddhant Rai Sethi, Adv.

versus

STATE NCT OF DELHI & ORS. Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD
with Ms. Ayushi Bansal, Mr. Sanyam
Suri and Ms. Aishwarya Sharma,
Adv. for R- 1 and 5.

Mr. Kirtiman Singh, CGSC with Ms.
Srirupa Nag, Adv.for UOI.

Ms. Munmun Goswami, Adv. for R-
3.

Mr. J. Rajesh, Adv. for R-6.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

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04.05.2022

From the affidavit filed on behalf of the Union respondents, the Court notes that reference is made to a D.O. letter of 16 June 2021 carrying directives to authorities dealing with the subject of continuing the education of children who may have lost one or more of their parents due to Covid-19. Considering the nature of issues which stand raised here, the Union respondents is directed to place that D.O. letter on record.

Additionally the competent authority in the Ministry of Women and Child Development may also obtain instructions and information from other

Ministries which may have a role to play on the issues which are raised and to submit a further affidavit explaining in detail the steps that have been taken for ensuring the continued education of children who lost their parents due to Covid 19 and the further measures that may have been adopted for the purposes of ensuring that their studies are not disrupted.

The GNCTD in its affidavit has essentially referred to the Scheme as framed by the Union respondents and states that it has duly implemented the provisions of that Scheme in its entirety. The Court request Mr. Aggarwal, learned ASC representing the said respondent to file a further affidavit indicating whether any steps or measures have been adopted by the GNCTD independently for the purposes of continuing the education of children who may have lost their parents due to Covid-19 in aided or government established schools.

The Court also takes on board the statement made on behalf of the sixth respondent that the fee liability for the session 2021-22 had been duly waived and the study of the petitioners has not been hampered in any manner. The Court also takes note of the statement made on behalf of the sixth respondent that presently no coercive action is contemplated against the petitioners.

Let the affidavits be filed by respondents Nos. 1 and 2 in light of the directions set forth above on or before the next date fixed.

List on 04.11.2022.

YASHWANT VARMA, J.

MAY 4, 2022/SU